

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.4474/2014

New Delhi this the 6<sup>th</sup> October, 2016

**Hon'ble Shri Sudhir Kumar, Member (A)  
Hon'ble Dr. Brahm Avtar Agarwal, Member (J)**

Gaurav Kumar, Roll No.2201056681  
Aged about 24 years  
D/o Sh. Jawahar Singh  
R/o P-11, FRRO Police Line,  
Safdarjung Airport, New Delhi-3. ....Applicant

(By Advocate: Shri Anil Singal)

## Versus

1. Union of India  
Through its Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. Inspector General (HQ)  
Directorate General, ITBP,  
Block-II, CGO Complex,  
Lodhi Road, New Delhi-110003.
3. Staff Selection Commission  
Through its Chairman,  
C.G.O Complex, Lodhi Road,  
New Delhi-110003.
4. Commercial (Rectt.)  
Recruitment Cell,  
Directorate General, ITBP,  
Block-II, CGO Complex,  
Lodhi Road, New Delhi.

(By Advocate: Shri Subhash Gosai for R-1 to R-2 & R-4)

(2)

**ORDER (ORAL)**

**Per Sudhir Kumar, Member (A):**

Learned counsel Shri S.M.Arif submits that inadvertently in his counter reply, it has been stated to be on behalf of respondents no.1 and 2, while it is on behalf of the respondent no.3, in which he seeks leave and permission to make necessary correction, which is permitted to be done in the Court itself.

2. Learned counsel for the respondents no. 1 and 2, on the other hand, submits that through letter dated 07.05.2015, the applicant has already been declared medically fit in the review medical examination, and the OA has become infructuous.

3. Therefore, the OA is disposed of as having become infructuous in view of the letter dated 07.05.2015. Needless to add that the follow up process of recruitment of the applicant will be undertaken, as per the procedure in this regard.

(Dr. Brahm Avtar Agarwal)  
Member (J)

(Sudhir Kumar)  
Member (A)

/kdr/

